

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-186-2020**

Girish Mahale

.... Petitioner.

*Versus*

State of Goa and ors.

.... Respondents.

Mr. Girish Mahale, Petitioner in person.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Addl. Government Advocate for the Respondent Nos. 1, 2, 5 and 6.

**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : : 9<sup>th</sup> September, 2020**

P.C.:

Heard Mr. Mahale who appears in person.

2. Issue notice to the respondents returnable on 14.09.2020.
3. Mr. D. Pangam, the learned Advocate General appears alongwith Ms. Maria Correia, learned Addl. Government Advocate

for the respondent nos.1, 2, 5 and 6. The petitioner will have to take steps to serve the respondent nos.3 and 4.

4. Mr. Mahale points out that a construction is coming up near the Miramar Circle but there is no board indicating the person or entity who is carrying out this construction. He, therefore, submits that he is not in a position to implead such entity or person as party in this petition.

5. Mr. Mahale, however, points out photographs of the construction which is coming up.

6. In the aforesaid circumstances, we direct the City Corporation of Panaji and the Member Secretary of respondent no.4, to depute their officials to visit the site and to ascertain whether any illegal construction is going on at the site. If, the officials are satisfied that, any illegal construction is going on at the site, then obviously, action will have to be taken in terms of law.

5. At this stage, the learned Advocate General points out that as per his information, the construction is carried out by one Mr. Antonio F. Rodrigues, who has been issued construction licence

by the City Corporation of Panaji. The learned Advocate General states that, copies of such permissions, will be forwarded to the petitioner at the email I.D. or by whatsapp since, his number is indicated in the cause title.

6. The petitioner will now, have to take steps, to implead the person who is taking up this construction as respondent and leave is granted, for such impleadment. Such impleadment, to be carried out at the earliest and thereafter, steps will have to be taken, to serve this newly added respondent.

7. Stand over to 14.09.2020.

**SMT.M.S.JAWALKAR, J.**

**M. S. SONAK, J.**

MF/-